

12.26 hrs.

PAPERS LAID ON THE TABLE

MERCHANT SHIPPING (PREVENTION OF POLLUTION OF SEA BY OIL) AMENDMENT RULES, 1978

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): I beg to lay on the Table a copy of the Merchant Shipping (Prevention of Pollution of Sea by Oil) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 906 in Gazette of India dated the 15th July, 1978, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-2599/78]

REVIEW & ANNUAL REPORT OF NATIONAL TEXTILE CORPORATION FOR 1976-77 AND A STATEMENT RE. REASON: FOR DELAY IN LAYING REVIEW & ANNUAL REPORT

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI-MATI ABHA MAITI): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 61-9A of the Companies Act, 1956:—

(i) Review by the Government on the working of the National Textile Corporation Limited, New Delhi, for the year 1976-77.

(ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (1) above. [Placed in Library. See No. LT-2600/78.]

NAVY LEAVE (Amendment) REGULATIONS, 1978

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): I beg to lay on the Table a copy of the Navy Leave (Amendment) Regulations, 1978 (Hindi and English versions) published in Notification No. S.R.O. 220 in Gazette of India dated the 22nd July, 1978, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-2601/78.]

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): I beg to lay on the Table a copy of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(1) The Indian Police Service (Appointment by Promotion) Amendment Regulations, 1978, published in Notification No. G.S.R. 917 in Gazette of India dated the 22nd July, 1978.

(2) The Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1978, published in Notification No. G.S.R. 921 in Gazette of India dated the 22nd July, 1978.

(3) The All India Services (Death-cum-Retirement Benefits) Fifth Amendment Rules, 1978 published in Notification No. G.S.R. 922 in Gazette of India dated the 22nd July, 1978.

(4) The Indian Administrative Service (Pay) Sixth Amendment Rules, 1978 published in Notification No. G.S.R. 923 in Gazette of India dated the 22nd July, 1978.

(5) The All India Services (Death-cum-Retirement Benefits) Fourth (Amendment) Rules, 1978, published in Notification No. G.S.R. 924 in Gazette of India dated the 22nd July, 1978.